

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/731/2021

This the 03rd day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Dr. Jahangir Ahmad Bhat (Aged 30 years), S/o Ghulam Qadir Bhat, R/o Kulgam Kashmir.
2. Mohammad Ashraf Ganie (Aged 30 years), S/o Mohammad Ramzan Ganie, R/o Karewa Kreeri Baramulla.
3. Fayaz Ahmad Wani (Aged 39 years), S/o Ghulam Mohi-uddin Wani, R/o Soibugh Budgam.
4. Mehraj ud din Lone (Aged 37 years), S/o Ghulam Ahmad Lone, R/o Goshbugh Pattan Baramulla.
5. Showkat Ahmad Wani (Aged 35 years), S/o Abdul Salam Wani, R/o Nowshera Bijbehara Anantnag.
5. Mushtaq Ahmad Ganie (Aged 34 years), S/o Abdul Salam Ganie, R/o Cheenigund, Bijbehara Anantnag.

.....Applicants

(Advocate:- Mr. Sheikh Manzoor)

Versus

1. UT of Jammu and Kashmir through Commissioner/Secretary to Government, Higher Education Department, Civil Secretariat, Jammu/Srinagar-180001.
2. Director Colleges J&K Higher Education Department, Gandhi Nagar Jammu-180004.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

The applicants are Ph.D Degree holders and working as Lecturers with the respondents on academic arrangement basis from the last six years. The grievance of the applicant is that the respondents in violation of recruitment rules and UGC Guidelines have issued criteria for engagement of Lecturers on academic arrangement basis for the

year 2021-22 by not awarding any points/marks for the candidates having less than 55% and more than 45% at graduation level, which is contrary to the notification issued for the same post by JKPS and cluster Universities of Jammu and Kashmir.



2. Learned counsel for the applicants submits that the applicants had furnished a representation before the respondents stating all their grievances, however, the same is still pending before the respondents for consideration. He further submits that the applicants would be satisfied, if a direction is issued to the respondents to take a decision on the representation preferred by the applicants within a stipulated time frame.

3. We have heard Mr. Sheikh Manzoor, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicants, we dispose of the O.A. with direction to the respondents to take a decision on the representation preferred by the applicants by passing a reasoned and speaking order and communicate the decision so taken to the applicants within a period of two weeks from the date of receipt of certified copy of this order. The respondents are also directed to not take any further action in the matter until a decision is taken on the representation preferred by the applicants.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no order as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)